

[Mr Speaker]

Delhi Administration which Ministry is responsible for which work, otherwise it is rather difficult.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I appreciate what you have been good enough to say. There is that difficulty because the work is divided. Take this particular matter of town planning. That is directly under the charge of the Health Ministry, that particular thing, but if questions are asked about buildings being put up, it immediately goes to the W.H.S. Ministry. That is the difficulty. There are border line cases where doubts may arise, and they can be easily resolved. To some extent that happens always between two Ministries, but this particular matter is certainly under the charge of the Health Ministry, but the other Ministries concerned are the Works Ministry and the Home Ministry, and sometimes even the Prime Minister comes into the picture.

Mr. Speaker: The other day I suggested that subject to the convenience of the hon. Ministers and the direction by the hon. Prime Minister, at least a Deputy Minister of each Ministry might be present during the Question Hour. Though amongst themselves they have divided the portfolios, so far as the House is concerned, the Cabinet as a whole is responsible. Therefore, when a question is put and something naturally flows from it, instead of saying that it relates to some other Ministry, I would urge upon the Prime Minister to see if it is possible to have, as far as possible—I do not impose any obligation over it—at least one Minister relating to that matter to be here so that when such cross-questions arise, the matter may be explained to the House. He might consider this matter.

Shri Jawaharlal Nehru: If I may say so, I entirely agree with what you have been pleased to say. Nor-

mally, I think a Minister or a Deputy Minister of each Ministry should be present here during the Question Hour; more especially, when a question touches two or three Ministries, certainly, all the Ministries should be represented. But may I respectfully say that a matter of this kind is not a Cabinet matter at this stage, later it may come. Enquiries are being made, that does not come to the Cabinet at all, but certainly it will come up before the Cabinet when the papers are ready for it.

Mr. Speaker: How long is this statement?

Shri Karmarkar: It is only five pages, but in view of the importance of the matter I had to make it exhaustive.

Mr. Speaker: Five pages? I will circulate it to all hon. Members. It may be laid on the Table.

Shri Karmarkar: I lay the statement on the Table. [See Appendix II, annexure No. 64.]

12-15 hrs.

KERALA APPROPRIATION (No. 2)
BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1959-50.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of the State of Kerala for the services of the financial year 1959-60."

The motion was adopted.

Dr. B. Gopala Reddi: I †introduce the Bill.

12.16½ hrs.

SUGAR (SPECIAL EXCISE DUTY) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to provide for the imposition of a special duty of excise on certain sugar.

Mr. Speaker: Certain types of sugar or certain sugar?

Shri Panigrahi (Puri): What is this certain sugar?

Mr. Speaker: Hon. Members will look into the Bill, whatever mistake there may be, instead of correcting it here.

The question is:

"That leave be granted to introduce a Bill to provide for the imposition of a special duty of excise on certain sugar."

The motion was adopted.

Dr. B. Gopala Reddi: I †introduce the Bill.

12.16¾ hrs.

STATEMENT REGARDING SUGAR (SPECIAL EXCISE DUTY) ORDINANCE

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of ex-

planatory statement giving reasons for immediate legislation by the Sugar (Special Excise Duty) Ordinance, 1959 as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix II, annexure No. 65.]

12.17 hrs.

MOTOR VEHICLES (AMENDMENT) BILL*

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

Shri Raj Bahadur: I introduce the Bill.

12.17¼ hrs.

LEGAL PRACTITIONERS BILL—
Contd.

Mr. Speaker: The House will now take up further consideration of the motion moved by Shri A. K. Sen on the 2nd December, 1959, namely:

"That the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Council and an All-India Bar, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri C. R. Pattabhi Raman, Shri M. Thirumala Rao, Shri Liladhar Kotoki, Shri Kailash Pati Sinha,

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 3-12-1959.

†Introduced with the recommendation of the President.